

airports. Some pilgrim centres are located within a short distance from the nearest airport. However, operation of services to these airports, is subject to the traffic potential and commercial judgement of the airlines.

(d) Does not arise.

Disabled Persons

3435. SHRI N.S.V. CHITTHAN: Will the Minister of WELFARE be pleased to state:

(a) the details of the steps taken to enforce the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) act, 1995;

(b) the details of directions given to the various Ministries; and

(c) the details of directions given to State Governments in this regard?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) Sir, the following steps have been taken to enforce the provision of the Act:

- (1) The Persons with Disabilities (Equal opportunities, Protection of Rights and Full Participation) Act, 1995 came into effect as Act I of 1996 pursuant to its notification in the Extraordinary Gazette of India dated 1.1.96.
- (2) Accordingly the Act was notified for enforcement w.e.f. 7.2.1996.
- (3) The post of Chief Commissioner in the consolidated pay of Rs. 8000/- p.m. has been created.
- (4) The draft rules as required under the Act have been formulated by the Central Government and circulated to different Ministries/Depts. for ascertaining their views.
- (5) The model rules for the guidance of State Governments have also been formulated and circulated to the State Govts.

(b) Sir, various Ministries/Depts. have been requested to take necessary steps for implementation of the provisions of the Act falling in their jurisdiction and make adequate budget provision for this purpose.

(c) The Welfare Minister has taken up the matter with the Chief Ministers of States/UTs to issue necessary directions financial, administrative and institutional to facilitate enforcement of this Act.

Judgement of Hon'ble Supreme Court

3436. SHRI AMAR ROY PRADHAN: Will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No. 1786 on July 25, 1996 regarding abolition of contract labour system:

(a) the date on which the copy of the judgement of Hon'ble Supreme Court has been sent to all Ministries/Departments and State Governments;

(b) whether his Ministry have given any time to Ministries/Departments and State Governments for implementation of the recommendations contained in the judgement;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the time by which the recommendation will be get implemented by his Ministry from other Ministries/Departments of Union Government in spirit?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) The copy of the judgement of Supreme Court of India was circulated all State Governments and all Ministries/Departments on 30-6-1995 and 6-11-1995 respectively.

(b) to (e). After receiving the views/comments of all the State Governments and the various concerned Ministries/Departments of the Government of India, a decision will be taken on the recommendations of the Hon'ble Supreme Court of India.

[Translation]

Granite Mining

3437. VAIDYA DAU DAYAL JOSHI: Will the Minister of MINES be pleased to state:

(a) the places in Rajasthan and Madhya Pradesh where Granite is being carried out;

(b) whether the export of granite was undertaken during the last three years;

(c) if so, the details thereof, yearwise; and

(d) the name of the countries along with the foreign exchange earned as a result thereof?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): (a) to (d). The information is being collected and will be laid on the table of the House.